

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.76/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2021**

Name of the Company: Narmada Sagar Agri Seeds Pvt Ltd
V/s
Entire Ceramics Ltd

Section 7 of the Insolvency and Bankruptcy Code,
2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------------------------	--------------------	-----------------------	------------------

1.

2.

**ORDER
(through video conferencing)**

Advocate, Mr. Wasif S Kadari appeared on behalf of the Petitioner.

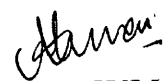
Advocate, Mr. Harmish K Shah appeared on behalf of the Respondent and submitted that he has made part payment, hence requesting for adjournment.

The prayer is allowed.

List the matter on 26.02.2021.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 11th day of January, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**